

GOVERNMENT OF INDIA
DEPARTMENT OF REVENUE AND BANKING

NEW DELHI THE 11th July, 1977.

NOTIFICATION
(INCOME-tax)

No.1867 (F.NO.404/151/77-ITCC): In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961) and in supersession of notification of the Government of India in the Department of Revenue and Insurance No.711(F.NO.404/221/74-ITCC) dated 8.9.1974, No.810(F.NO.404/221/74-ITCC) dated 1.1.1975 and No.831(F.NO.404/35/75-ITCC) dated 23.4.1975, the Central Government hereby authorises S/Shri A.J.S.Sethi, Krishan Lal, G.C. Sharma, Balwant Singh, T.P.Jain and J.S.Bakshi being gazetted Officers of the Central Government to exercise the powers of Tax Recovery Officers under the said Act.

2. This Notification shall come into force with effect from the date S/Shri A.J.S.Sethi, Krishan Lal, G.C.Sharma, Balwant Singh, T.P.Jain and J.S.Bakshi take over charge as Tax Recovery Officers.

Sd/-

(H. Venkataraman)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

NO. (F.NO.404/151/77-ITCC)

To

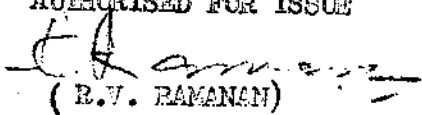
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5. The Zonal Accountant Officer, CBOT, Vikas Bhavan, New Delhi.
6. The Joint Secretary and Legal Adviser, Ministry of Law, New Delhi.
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9. The Commissioner of Income-tax, Delhi-I, New Delhi.

Deputy Secretary to the Government of India.

AUTHORISED FOR ISSUE


(B.V. RAMANAM)

ASSISTANT DIRECTOR OF INSPECTION
DIRECTORATE OF INSPECTION(RS&P).

NO.CC/ITCC/1799/431/RSP/77.

* SHARMA *
30/7/77

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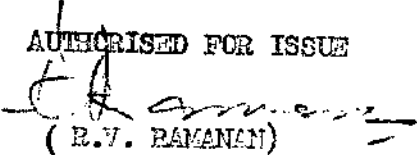
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